CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.5

Cooken DERIGENAL APPLICATION NO. 37/2000 (OA 110/97)

:: C.: P. W.D. Maz do or hoion APPLICANTS

Union of India &ors .

FOR THE APPLICANT (S) Mr. A. Almud

FOR THE RESPONDENT (S) Mr. B.C. Pathak ADD, C.SIS-C.

Notes of the Registry ! DATE

Present: Hon'ble Mr.Justice D.N.

Choudhury, Vice-Chairman.

Heard Mr.A. Ahmed learned counsel for the petitioner and the learned counsel for the respondents.

Issue notice to show cause as to why the comtempt proceedings shall not be drawn up. Returnable by 4 weeks. List on 4.12.00 for orders.

Vice-Chairman

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Mr. B.C. Pathak, learned counsel for the alleged contemners No. 2 and 3 prays for four weeks time to file reply. allowed. List on 5.1.2001 for reply and further orders.

Vice-Chairman

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Notice how haved and soon to DIS for hours the reespondent tra No 182 by Regd AlD, and Restorm. dent. No 3 by Hand Wide DINO 2648 to 2640 did 5/11/00

15/1/2000

Survice resport we Still avaited. List it on 7.2.01 to enable 5.1.2001 the respondents to file written 2) No. Raph har been. statement on the prayer of Mr.B.C. Bled. Pathak, learned Addl. C.G.S.C. for the respondents and for further orders. Notice dus Served on Vice-Chairman RNo 1. 7.2.01 No return so far filed. List on 2.3.01 to enable the respondents to file show cause No Reply has bun if any. 1'Ulbox-Billy. List on 16.3.01 on the prayer of the 2.3.01 counsel for the respondents. Soiled. /ice-Chairman pg No Show Cause. 16.3.01 Pleadings are completed. List the has been tikel. case for hearing on 11.5.01. Vice-Chairman pg 11.5 There was a deberance hipt on 11.6.2001.

Notes of the Registry Date 11.6.01 19, 3,2001 cofs on behalf of Respondents Mos. 2ad3 have seenfulled by B. C. Pathole, Add case 8.5.2001 W/s on behalf of lepondent No. 1 2/2 been Submilled. 21.6201 g w moler Las been but to the due to W L/Adr for the parties,

Mr.A.Ahmed, learned counsel for the applicant, has stated that the applicants

are not more interested for pressing the Contempt Petition against the respondents.

Order of the Tribunal and

The Contempt Petition is dismissed as not pressed. Contemners are discharged. No order as to coste.

Member

	Notes of the Registry					. d <b>D</b>	ate			Order	of the		Tribunal		- 1 (m 1/2)		
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